29/08/2025

HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar General at Srinagar) *****

<u>O R D E R</u>

No.: /\$\S\zof 2025/RG

Dated: >9.08.2025

Pursuant to the appeal made by His Lordship, Hon'ble the Chief Justice, to donate towards the relief fund of the Government of J&K in view of the devastation caused by the recent cloud bursts followed by flash floods in the UT of J&K, in order to extend helping hand to the sufferer in this time of crisis, it is hereby ordered as under:-

- 1. All the Hon'ble Judges of the High Court of J&K and Ladakh may contribute Rs 20000/- each;
- All the District Judges of the UTs of J&K and Ladakh shall contribute Rs. 10000/- each;
- 3. All the Civil Judges (Senior Division) shall contribute Rs. 7000/- each;
- 4. All the Civil Judges (Junior Division) shall contribute Rs. 5000/- each;
- 5. All the Gazetted Officers of the High Court as well as the District Judiciary shall contribute Rs. 5000/- each;
- 6. All the Non-Gazetted Officials of the High Court and District Judiciary shall contribute Rs. 1000/- each;
- 7. Registrar Judicial(s) of both the wings of the High Court, after collecting the amount of contribution so made at their respective wings, shall deposit the same in Account No. CD- 0480010100000017 (JK Bank, High Court Complex, Srinagar). Further, they shall also provide the list containing the names of the contributors along with the contributed amount.

Further, the Officers/Officials working in the High Court Main Wing at Jammu/Srinagar shall contribute the said amount before the respective Registrar Judicial of the High Court.

 All the Principal District and Sessions Judges, UTs of J&K and Ladakh, after collecting the amount of contribution so made in their respective districts, shall deposit the same in account no. CD- 0480010100000017 (JK Bank, High Court Complex, Srinagar). Further, they shall also provide the list

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- containing the names of the contributors along with the contributed amount.
- All the members of the High Court Bar Association, Jammu/Srinagar as well as the District Bar Associations are requested to contribute/donate voluntarily.
- 10. On getting the deposit (contribution) in the aforesaid account, the Registrar General, High Court of J&K and Ladakh will issue a consolidated cheque of the entire deposit amount for making payment to the Government of Jammu and Kashmir.
- 11. The aforesaid contribution shall be made within 03 days from the date of order.

By Order

(Rajeev Gupta) Registrar Vigilance For Registrar General

No: 40407-539RG/GS

Dated: 2408.2025

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;

Secretary to Hon'ble Mr./Mrs. Justice for information of their Lordships

3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;

Director, J&K Judicial Academy, Srinagar;

Registrar Judicial, High Court Wing Jammu/Srinagar;

- 6. Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
- All Principal District and Sessions Judges, UTs of J&K and Ladakh;
- 8. Director Finance, High Court of J&K and Ladakh, Srinagar;for information and necessary compliance.
- 9. President/Secretary, High Court Bar Associations, Jammu/ Srinagar;
- 10. President/Secretary, District Bar Associations, UTs of J&K and Ladakh;for information.
- 11. Incharge NIC, High Court of J&K and Ladakh, Srinagar for Information and uploading the same on the High Court Website;
- 12. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same;

13. Order file.

29.08 2025 Registrar Vigilance For Registrar General